

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 147 OF 2016 &  
IA NOs. 316 & 317 OF 2016**

**Dated: 31<sup>st</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member**

**In the matter of :**

**Mahanagar Gas Ltd. ...Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Gourab Banerji, Sr. Adv.  
Ms. Manisha Singh  
Mr. Manvi Adlakha  
Mr. Debarshi Dutta

Counsel for the Respondent(s) : Mr. Sumit Kishore for R-1  
Mr. Ramji Srinivasan, Sr. Adv.  
Ms. Nikita Choukse  
Mr. Tushar Bhardwaj for R-2  
  
Mr. J.P. Cama, Sr. Adv.  
Mr. Mayan PRasa  
Mr. Sunil K. Jain  
Mr. Kaushik Choudary  
Ms. Punya Garg for R.3

**ORDER**

We have heard learned counsel for the parties. Short note on the point of limitation may be filed by Respondent No.3 on or before 10.04.2017 after serving copy on the other parties.

Thereafter, response thereto, if any may be filed on or before 17.04.2017 after serving copy on the other side.

List the matter for further hearing on **21.04.2017.**

**(B.N. Talukdar)**  
**Technical Member**  
ts/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**